

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-77/98

(W)

New Delhi this the 27th day of March, 2000.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Niranjan Singh,  
R/o Railway Qr.No.20A,  
Railway Colony,  
Tuglakabad,  
New Delhi.

.... Applicant

(Present : None)

Versus

1. Union of India through  
the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divl. Railway Manager,  
Delhi Division,  
Northern Railway,  
DRM Office, Paharganj,  
New Delhi.
3. The Sr. Section Engineer,  
Northern Railway,  
Delhi Division,  
Tuglakabad,  
New Delhi.
4. The Asstt. Engineer,  
Northern Railway,  
Delhi Division,  
New Delhi.
5. Sh. S.P. Singh,  
CIOW, Northern  
Railway, Delhi  
Division, Tuglakabad,  
Delhi.

.... Respondents

(Present : None)

ORDER(ORAL)

None present on behalf of either party. Even on earlier occasions, namely, 17.01.2000, 17.01.2000, 01.02.2000, 08.02.2000, 18.02.2000 & 01.03.2000 none was present on behalf of applicant and on 21.01.2000, 24.01.2000, 25.01.2000, 09.02.2000 and on 13.03.2000 only proxy counsel appeared on behalf of applicant's counsel and sought an adjournment. In the circumstances, it appears that the applicant is not interested in pursuing this case further. Accordingly, the O.A. is dismissed for default and non-prosecution.

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

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